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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.17/2004 in OA No.1525/2003

New Delhi, this the 6th day of February, 2004

Hon'ble Shri Kuldip Singh, Member(J)  
Hon'ble Shri S.K. Naik, Member(A)

S.C. Ray .. Applicant  
(Shri Arun Bhardwaj, Advocate)

versus

Union of India and others .. Respondents

ORDER(in circulation)

Shri S.K. Naik

A careful perusal of the review application filed against the order dated 17.11.2003 by which OA 1525/2003 was dismissed for the detailed reasons mentioned therein, reveals that the applicant has only tried to build up a case for review on the same set of facts and grounds enumerated in the OA, which have already been taken care of by us before arriving at the decision. We do not find any error apparent on the face of record as alleged by the applicant. Thus, the present RA does not come within the four corners of Order 47, Rule 1 CPC read with Section 22(3)(f) of AT Act, 1985, warranting a review. RA is accordingly dismissed.

Naik  
(S.K. Naik)  
Member(A)

Kul  
(Kuldip Singh)  
Member(J)

/gtv/